

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-528/ND/2020**

**IN THE MATTER OF:
M/s. Sun Land Alloys**

...PETITIONER

Vs.

M/s. Kiran Udyog Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 10.05.2021
(Virtual Hearing)**

**Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI, NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Sanyam Jain, Advocate.
For the Respondent/Corporate-debtor :**

ORDER

IA No. 1814 of 2021.

This is an application for withdrawal of the earlier application No. 673 of 2021 as the corporate debtor has stated to have been failed to keep up his commitments. Liberty is granted to the Petitioner to withdraw the application No. 673 of 2021 within next week days and the present application bearing No. 1814 of 2021 is allowed. Let the main matter be posted for arguments on 11.06.2021 as the pleadings are completed in this matter. The Court Officer may once again verify whether all pleadings have been received or not before the next date of hearing. Matter is adjourned to **11.06.2021**.

**SD
(Narender Kumar Bhola)
Member (T)**

**SD
(P.S.N. Prasad)
Member (J)**

(Meenu)